

of the Constitution as applied to Jammu and Kashmir by the Constitution (Application to Jammu and Kashmir) Order, 1954. [See Appendix II, Annexure No. 1].

(2) A copy of the agreement dated the 14th January, 1956, entered into between the President of India and the State of Jammu and Kashmir under articles 278 and 295 of the Constitution as applied to Jammu and Kashmir by the Constitution (Application to Jammu and Kashmir) Order, 1954.

[See Appendix II, Annexure No. 2].

Shri Kamath (Hoshangabad): Why has the hon. Home Minister been displaced?

Pandit G. B. Pant: Perhaps gradually to make room for the hon. Member.

AMENDMENT TO INDIAN AIRCRAFT RULES

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy of the Notification No. AR/1937(10), dated the 17th November, 1955, together with the Explanatory Note, making certain further amendment to Indian Aircraft Rules, 1937. [Placed in Library. See No. S-51/56.]

PREVENTION OF FOOD ADULTERATION RULES

The Deputy Minister of Health (Shrimati Chandrasekhar): On behalf of the Minister of Health, I beg to lay on the Table, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, a copy of the Prevention of Food Adulteration Rules 1955, published in the Ministry of Health Notification No. S. R. O. 2106, dated the 12th September, 1955. [Placed in Library. See No. S-52/56.]

APPROPRIATION ACCOUNTS, ETC., DEFENCE SERVICES, 1953-54, AND AUDIT REPORT ETC., DEFENCE SERVICES, 1955

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table a copy of each of the following papers, under article 151 (1) of the Constitution :

(1) Appropriation Accounts of the Defence Services for the year 1953-54 and Commercial Appendix thereto. [Placed in Library. See No. S-54/56]

(2) Audit Report, Defence Services, 1955 (including Report on the Appropriation Accounts of the Defence Services and the Commercial Appendix thereto for the year 1953-54). [Placed in Library. See No. S-54/56]

JUTE TEXTILES (CONTROL) ORDER

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Jute Textiles (Control) Order, 1956, published in the Ministry of Commerce and Industry Notification No. S. R. O 326, dated the 15th February, 1956. [Placed in Library. See No. S-47/56.]

REPLIES TO MEMORANDA OF MEMBERS RE. DEMANDS FOR GRANTS (RAILWAYS) FOR 1955-56

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): I beg to lay on the Table a copy each of certain further statements containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) for 1955-56. [See Appendix II, Annexure No. 3.]

Shri T. B. Vittal Rao (Khammam): May I seek one clarification from the Railway Minister whether there are any memoranda pending still with the Railway Ministry because it is already one year old and we are getting the next Budget tomorrow.

The Minister of Railways and Transport (Shri L. B. Shastri): I cannot exactly tell the Lok Sabha as to whether any memoranda is still to be disposed of. But we have been very quick in this matter and we have sent replies to all the memoranda submitted to us except in one or two. In fact I was not aware of even this which the Parliamentary Secretary just now read out. But so far as I am aware, we have disposed of all the papers.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FOURTH REPORT..

Shri Altekar (North Satara): I beg to present the Forty-fourth Report of the Committee on Private Members Bills and Resolutions.